

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00613/2018 in OA/310/01234/2014**

**Dated Thursday the 22<sup>nd</sup> day of November Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)  
&  
HON'BLE MR. P. MADHAVAN, Member (J)**

M.Sakunthala,  
W/o late M. Natesan,  
Aged about 60 years,  
Residing at,  
No. 7/22, Bajanai Koil Street,  
Kundrathur Road,  
Moulivakkam, Chennai 600116. ....Applicant

By Advocate M/s. Balan Haridas

Vs

1.Union of India,  
rep by its Director General of Works,  
Central Public Works Department,  
Nirman Bhavan,  
Chennai 110001.

2.Executive Engineer,  
Chennai Electrical Division I,  
Central Public Works Department,  
Shastri Bhavan,  
Haddows Road, Chennai 600006.

3.Airports Authority of India,  
rep by its Airport Director,  
International Division,  
Meenambakkam,  
Chennai 600027. ....Respondents

By Advocate Mr. M.T.Aruman

## **ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. This MA is for amending the date of absorption of the applicant's husband which had been indicated as 15.04.1981 in the order of this Tribunal dt. 29.04.2015. It is submitted that this date had crept in as the date was so mentioned in the OA itself erroneously by the applicant's husband whereas the correct date was 28.10.1981. Also, the date of joining of the applicant's husband had been indicated as 15.04.1971 whereas the correct date was 28.10.1971. It is seen that in the letter dt. 07.06.2018, the Pay & Accounts Office had indicated that as per office records, the applicant's husband had entered service in CPWD 28.10.1971 as Beldar. Completion of ten years for getting pension would be reckoned only w.e.f 28.10.1981. As the dates contained in the order are otherwise and such dates have been recorded as a result of erroneous entries in the pleadings of the applicant in the OA, in the interest of justice, it may be allowed to be corrected, it is urged.

2. Learned counsel for the MA respondent has no objection. Accordingly, it is directed that the dates 15.04.1971 with respect to the applicant's husband figuring in para 5 of the order of this Tribunal dt. 29.04.2015 and 15.04.1981 in

para 10 thereof may be read as 28.10.1971 and 28.10.1981 respectively.

3. MA is disposed of.

**(P. Madhavan)**  
**Member(J)**

**(R.Ramanujam)**  
**Member(A)**

**22.11.2018**

SKSI